

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP No.74/241/HDB/2017
NAME OF THE COMPANY	Telangana Family Club & Resorts Pvt Ltd
NAME OF THE PETITIONER(S)	N. Sekhar Reddy & N. Dharanidhar Reddy
NAME OF THE RESPONDENT(S)	Telangana Family Club & Resorts Pvt Ltd
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Venkata Rami Reddy Counsel for R2, R3, R5 and R12, VV22@vanga	Advocate	9542228038 vv22@vanga.associates	V.V. Reddy
B. Manpal Reddy for Vanga Anita for R. 11	Advocate	9000655656 manipal@vanga.associates	Ramy

Heard Mr.V.Venkata Rami Reddy, Mr.B.Manpal Reddy, learned counsels for the Respondents.

Mr.V.Venkat Rami Reddy, learned counsel submits that SLP filed by him, was dismissed vide to an order dated 01.12.2017. However, he is not ready to argue the main case and requested time to file his reply. Therefore, he is not interested to argue the main case now. Post the case on 23.01.2018 for final hearing.


Member (Technical)


Member (Judicial)